## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

## I.A.No. 198/06 in AFR No. 1433/06

Dated: 25th January, 2007

Present:

Hon'ble Mr. Justice Anil Dev Singh, Chairperson

Hon'ble Mr. A.A.Khan, Technical Member Hon'ble Mr. H.L. Bajaj, Technical Member

**Tamil Nadu Electricity Board** 

-Appellant

V/s.

Arkay Energy (Rameswaran) Ltd. & Anr.

-Respondents

Counsel for Appellant : Mr. Ramji Srinivasan with

Mr. Anuj Aggarwal

<u>ORDER</u>

-I.A.No. 198 of 2006

There is a delay of 115 days in filing the appeal. The appellant has failed to make out a case for condonation of delay. No sufficient ground has been mentioned in the application for condonation of delay in filing the appeal. Even otherwise, we do not find any illegality in the impugned order passed by the Commission, whereby a period of 90 days was granted to the appellant to undertake study for approval of evacuation of additional 20 MW from the captive power plant of the 1st respondent.

In the circumstances, both the application and the appeal are dismissed.

(A.A.Khan) Technical Member (H.L. Bajaj) Technical Member (Anil Dev Singh) Chairperson